

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.34/MP/2026

Subject : Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 19(3) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First Amendment) Regulations, 2024, seeking extension of time for infirm power injection, and Regulation 57 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, seeking relaxation/ extension of the time prescribed for filing the present Petition.

Petitioner : TEQ Green Power XI Private Limited (TGPXIPL)

Respondent : Western Regional Load Despatch Centre (WRLDC)

Date of Hearing : **21.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aman Anand, Advocate, TGPXIPL
Shri Aman Dixit, Advocate, TGPXIPL
Ms. Natasha Debroy, Advocate, TGPXIPL
Ms. Srishti Gupta, Advocate, TGPXIPL
Shri Anurag Aggarwal, TGPXIPL
Shri Dharmendra Gupta, TGPXIPL
Shri Manish Sharma, TGPXIPL

Record of Proceedings

Learned counsel for the Petitioner submitted the present Petition has been filed seeking extension of time for injection of infirm power under Regulation 19(3) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2024 (First Amendment), for test run and commissioning in respect of 10.8 MW (4 WTGs) forming part of its 151.2 MW Wind Power Project located in the State of Maharashtra and also, the relaxation of the timelines specified for approaching the Commission with the present application. The learned counsel also prayed for an early listing of the case.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondent.



(b) The Respondent to file its reply, if any, within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

(c) The Petitioner to file the following information on an affidavit within a week:

- (i) Detailed reasons for non-completion of the trial run and commissioning of the part capacity after obtaining FTC approval for the same.
- (ii) The following information with regard to the connectivity of the Petitioner:

Connectivity quantum (in MW)	FTC details			Charging/ trial run status		
	Approval date and ID*	Approved quantum (in MW)	Date up to valid	Capacity successfully charged	Capacity for which extension for infirm power injection required for commissioning and trial run	Date up to which the infirm injection permission required

*A copy of the supporting documents should be supplied

3. The Petition will be listed for hearing on **10.2.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)